

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:2831
ANSWERED ON:27.08.2013
WELFARE SCHEMES FOR NOMADIC TRIBES
Gandhi Shri Dilip Kumar Mansukhlal

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether the welfare schemes meant for the nomadic tribes are adequate to cover the denotified and nomadic tribal population in the country;
- (b) if so, the number of schemes implemented for the welfare of these tribes in the country, including Maharashtra;
- (c) the details of the funds sanctioned, released and utilised by the States thereon during each of the last three years and the current year, State-wise;
- (d) whether the Government proposes to provide shelter and other benefits to these tribal groups; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P.BALRAM NAIK)

(a) to (e) The Central Government had constituted a National Commission for Denotified, Nomadic and Semi-Nomadic Tribes. The commission has submitted its recommendations which are under consideration of the Government.

A large number of Denotified, Nomadic and Semi-Nomadic Tribes (DNTs) are included in the lists of Scheduled Castes or Scheduled Tribes or in the Central List of Other Backward Classes for various States, which entitle them various constitutional rights and other benefits available under the respective categories, including inter-alia shelter. Apart from this, in the National Overseas Scholarship/Passage Grant Scheme of this Ministry, two scholarships are reserved for DNTs.